

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 257 OF 2015

Dated : 14th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s. Jaiprakash Power Ventures Ltd. ...Appellant(s)
Versus
Madhya Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sakya Singha Chaudhuri
Mr. Avijeet Lala
Mr. M. Bhatnagar

Counsel for the Respondent(s) : Ms Mandakini Ghosh for R-1
Mr. Manoj Dubey for R-2

ORDER

Service is complete. Learned counsel for the respondents seek two weeks time to file reply. They may file the same on or before 28.03.2016 after serving copy on the other side. Thereafter, rejoinder if any may be filed on or before 04.04.2016 after serving copy on the other side.

List the matter on **18.04.2016**. In the meantime, pleadings be completed.

**(I.J. Kapoor)
Technical Member
pr/dk**

**(Justice Ranjana P. Desai)
Chairperson**